

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

223. IA/1989/2024; IA/1229/2024; IA/4204/2023; IA/4688/2023; C.P.
(IB)/979(MB)2022

IN THE MATTER OF

Catalyst Trusteeship Limited

... Petitioner

Vs

Renaissance Indus Infra Private Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 09.05.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:

For the Respondent:

ORDER

Adjourned to **04.06.2024.**

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/